

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 638  
ANSWERED ON MONDAY, FEBRUARY 6, 2023/ MAGHA 17, 1944 (SAKA)  
CSR PROJECTS BY NGOs**

**QUESTION**

**638. SHRIMATI PRATIMA MONDAL:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the number of organizations working in the social sectors including Non-Governmental Organizations (NGOs) involved in Corporate Social Responsibility (CSR) projects such as environment, skill development, water and sanitation through CSR activities across the country, State/UT-wise including Jharkhand; and**
- (b) the details of the funds sanctioned/allocated/utilised by the above said organizations/NGOs during the last three years?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

**(a): The Government provides the broad framework for Corporate Social Responsibility (CSR) through Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. In the CSR Legal framework, the word 'Non-governmental Organisations (NGO)' has nowhere been defined, however, Section 135 of the Act read with Rule 4 of the Companies (CSR Policy) Rules, 2014 prescribes that the Board of the company is empowered to undertake its CSR activities either by itself or through Implementing Agencies as mentioned in the said rule. The Companies (CSR Policy) Rules, 2014 was amended on 22<sup>nd</sup> January, 2021 and registration of Implementing Agencies with the Central Government is mandatory with effect from 1<sup>st</sup> April, 2021. Till 30.09.2022, total 38,199 Implementing Agencies are registered with MCA21 registry. State/UT-wise data of the Implementing Agencies is not maintained.**

**(b): The CSR architecture is disclosure based and only CSR mandated companies are required to file details of CSR spent annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain at [www.csr.gov.in](http://www.csr.gov.in). The data of the funds sanctioned/allocated/utilised by the Implementing Agencies is not specifically maintained by the Ministry. However, on the basis of filings made by the companies (up to 30.09.2022) in the MCA21 registry, companies have spent a cumulative amount of Rs 20,196.95 Crore in FY 2018-19, Rs 24,954.78 Crore in FY 2019-20 and Rs 25,714.65 Crore in FY 2020-21 respectively. Further, the companies are required to file the CSR data for the Financial Year 2021-22 on or before 31.03.2023. An analysis of CSR filings made by the companies reveals that of the total annual CSR spent, approximately 60% of the CSR expenditure has been done through implementing agencies.**

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